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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2422/96
MA-1105/97

New Delhi this the 16th day of May, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Smt. Avinash Bidani,
W/o Sh. J.R. Bidani,
R/o Sheikh Sarai Phase-I,
New Delhi. Applicant

(through Bisaria & Associates - Not present)

versus

1. Lt. Governor,
through Chief Secretary,
Govt. of NCT of Delhi,
5, Sham Nath Marg,
Delhi.
2. Director of Education,
Govt. of NCT of Delhi,
Old Secretariat,
Delhi. Respondents

(through Sh. Vijay Pandita, advocate)

ORDER(ORAL)

delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

This original application has been filed seeking the relief of extension of service for two years beyond the normal date of superannuation on being a national awardee as per the rules. In pursuance ~~to~~ of certain other orders of this Tribunal, the respondents have now passed an order dated 11.4.97 restoring these benefits to all similarly placed persons. The same is reproduced below:-

"In supersession of this office circular letter No. F.33(17)/Edn./96 dated 12.3.96, it is hereby clarified that all State Awardees/National Awardees (Teachers, Vice-Principals, Principals) will continue to be entitled to extension in service if he/she has received this award prior to the year 1990. In addition to extension in service, they will also be entitled for a cash award of Rs.500/-, a medal alongwith merit scroll. The extension in service

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will be for a period of 2 years for a State Awardee and 3 years for a National Awardee and this extension will be on year to year basis and subject to medical fitness and vigilance clearance.

In respect of awardees for the year 1990 and onwards, a cash award of Rs.5,000/-, a medal alongwith merit scroll will be paid but no extension in service is to be considered in respect of the awardees of the year 1990 and onwards."

In view of the afore quoted order, no order is required to be passed in this O.A. since the respondents themselves are granting the relief sought for by the applicant at their own. In view of this, this O.A. has become infructuous. Accordingly, the same is disposed of as having become infructuous.



(S.P. Biswas)
Member(A)



(Dr. Jose P. Verghese)
Vice-Chairman(J)

/vv/